

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1633/93

Date of Order: 18.3.97

BETWEEN:

1. R.Posanna Goud

2. J.Chakreshwar

.. Applicants.

AND

1. Union of India, rep. by its
Secretary, Defence, Central
Secretariat, New Delhi.

2. The General Manager, Ordnance Factory,
Ministry of Defence, Yeddu-mailaram,
Medak Dist.

3. The Deputy General Manager (Admn.)
Ordnance Factory, Ministry of Defence,
Yeddu-mailaram, Medak Dist.

4. N.Mohan Rao

5. S.Mallaiah

6. G.Devanandam

7. N.Ganesh

8. K.Prabhakar

9. D.Balaiah

10. K.N.Satyanarayana

11. P.Srinivas Reddy

12. G.Narender

13. J.Madhusudhan Reddy

14. A.Devaiah

15. B.Prasada Rao

16. N.Shankarappa

17. A.Janardhan Reddy

18. M.Lakshma Reddy

19. S.Sathaiah

20. P.Sudhakar

21. K.Yellesham

22. G.V.R.Murthy

23. D.Anantha Rao

24. P.Madhusudhan Reddy

25. B.Seetha Rao

26. Md.Ghouse

27. Laxman

28. V.Pratap Reddy

.. Respondents.

J

V

.. 2 ..

Counsel for the Applicants

.. Mr. P. Venugopal (Not Present)

Counsel for the Respondents

.. Mr. V. Rajeswara Rao for
Mr. N. V. Ramana

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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JUDGEMENT

1. Oral order as per Hon'ble Shri R. Rangarajan, Member (Admn.)

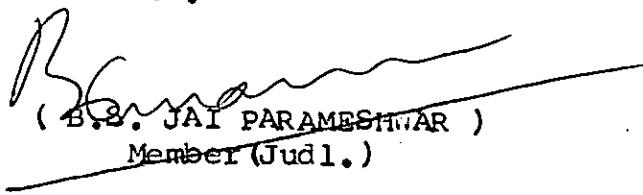
None for the applicant. Mr. V. Rajeswara Rao, for Mr. N. V. Ramana, learned standing counsel for the respondents.

2. There are two applicants in this OA. They joined as Semi-Skilled Turner on 16.10.87. They filed this OA for setting aside the impugned order no. 763/93, Labour Bureau, etc.

23.12.93 issued on behalf of the General Manager, Ordnance Factory, Yeddu-mailaram, Medak Dist by holding the same as illegal, arbitrary, violative of Articles 14 and 16 of the Constitution of India and for a consequential direction to treat the applicants as seniors thereby directing the respondents to permit the applicants to appear for the Trade Test of Industrial Employees for promotion from Skilled to Highly Skilled Grade-II aside the order dt. 23.12.93.

3. The respondents in this OA submitted that the applicants herein request for implementation of the judgement in OA.763/93. The OA.763/93 has been reviewed in RA.103/94 in OA.763/93. The directions given in that RA will hold good in this case also.

4. With the above observations the OA is disposed of with no costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

sd

187349)

Dated: 18th March, 1997

(Dictated in open court)


D.R. (G) 1997

30/3/97

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

M(J)

DATED: 18/3/97

ORDER/JUDGEMENT

L.A./C.P/M.A. No.

O.A. NO. 1633/93 ⁱⁿ

31/3/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF ~~WITH DIRECTIONS~~
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
HYDERABAD/BENCH

21 APR 1997 N.Y.

हैदराबाद न्यायालय
HYDERABAD BENCH